

STATEMENT II

Statement showing State-wise assistance sanctioned and disbursed during the Year 1989-90 by all Financial Institutions

(Rs. crores)

Sr. No.	State/Union Territories	Sanctioned	Disbursed
1	Andhra Pradesh	1075.45	727.22
2	Arunachal Pradesh	1.76	1.16
3	Assam	221.82	64.04
4	Bihar	426.26	258.34
5	Goa	126.84	83.20
6	Gujarat	1699.09	1004.04
7	Haryana	555.51	298.78
8	Himachal Pradesh	162.01	99.67
9	Jammu & Kashmir	65.92	62.44
10	Karnataka	627.70	497.78
11	Kerala	277.41	218.67
12	Madhya Pradesh	645.52	460.19
13	Maharashtra	4036.55	2153.02
14	Manipur	10.96	9.57
15	Meghalaya	11.65	12.62
16	Mizoram	4.71	4.66
17	Nagaland	3.70	4.46
18	Orissa	443.36	196.49
19	Punjab	385.59	399.19
20	Rajasthan	639.95	333.71
21	Sikkim	6.51	3.34
22	Tamil Nadu	1249.97	905.19
23	Tripura	9.87	3.63
24	Uttar Pradesh	1181.77	811.72
25	West Bengal	643.66	441.40
26	Union Territories	330.05	250.99
TOTAL		14843.59	9305.52

Payment of guarantees given by Export Credit Guarantee Corporation in Middle East Countries

2345. **SHRI VISHWANATH SHARMA** : Will the Minister of COMMERCE be pleased to state :

(a) whether payments have been made in respect of all guarantees given by the Export Credit Guarantee Corporation in the Middle East (Gulf) Countries;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) In respect of guarantees given by the Export Credit Guarantee Corporation of India Limited (ECGC) relating to Middle East (Gulf) countries claims in respect of seven guarantees amounting to Rs. 161.62 crores have been received by ECGC. Out of this, in four cases, the claims are not payable at this stage according to ECGC since the banks have not yet remitted the amounts under the relative guarantees to the overseas banks. In one case, the claim has been admitted by ECGC and disbursement will be made after fulfilment of necessary formalities by the bank. The remaining two cases are under scrutiny.

52 **New Compensation Scheme for Exporters**

2346. **SHRI RAJENDRA AGNIHOTRI** : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to introduce a new Compensation Scheme for the exporters;

(b) if so, the details thereof and when it is likely to be introduced; and

(c) the percentage increase in the exports envisaged as a result of this scheme ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No such proposal is under consideration.

(b) and (c) Do not arise.

[English] 52

Imports by Pepsi Foods

2347. **SHRI PHOOL CHAND VERMA** : Will the Minister of COMMERCE be pleased to state :

(a) whether the Pepsi Foods has requested the Government to amend their condition of Letter of Intent/ Foreign Collaboration approval and to allow the import of proprietary ingredients and to drop the condition that 5 dollars have to be earned for every dollar spent on imports;

(b) whether Pepsi Foods is importing the special formula for the domestic market; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE, IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) The information is being collected and on receipt of the same shall be laid on the Table of the House.

53
[Translation] Defence

Facilities to Civilians residing in Cantonment Areas

2348. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of DEFENCE be pleased to state :

(a) the manner in which the primary facilities like electricity/water are provided to the civilians residing in Cantonment areas;

(b) whether Cantonment Boards extend their co-operation in providing such facilities;

(c) if so, the details thereof;

(d) the rules of the Cantonment Boards in this regard;

(e) whether the Government have received some suggestions for amendments therein; and

(f) if so, the details thereof and the reaction of the Government thereto ?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : (a) to (c) Responsibility for the supply of electricity to civilians residing in Cantonments rests with the State Electricity Board. The Cantonment Boards make arrangements for the provision of street lights. As regards the supply of water, certain Cantonment Boards provide it, in accordance with their bye-laws, while others arrange it through the Military Engineering Service. Cantonment Boards provide land for the installation of Sub-Station and permit laying of distribution lines.

(d) Under Section 116 of the Cantonments Act, 1924, it is the responsibility of the Cantonment Boards to make reasonable provisions for water supply and street lights in the Cantonments within the funds at their disposal. Under Section 117 of the aforesaid Act, Cantonment Boards are empowered to make additional provisions in this regard.

(e) No, Sir.

(f) Does not arise.

54
[English] Company

Pre-Payment received by Pepsi Foods

2349. SHRI PRAFUL PATEL : Will the Minister of COMMERCE be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "Pepsi receives Rs. 35 crores export prepayment from parent firm" appearing in the Economic Times dated July 18, 1991;

(b) if so, the items, quantity and price of the order for which the amount of Rs. 35 crores has been received by the Pepsi Foods and shipping schedule thereof;

(c) whether it is customary for companies to receive prepayment;

(d) whether any FERA or RBI rules have been violated in such prepayment; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes Sir.

(b) According to the information received by Ministry of Food Processing Industries from M/s. Pepsi the salient features of the agreement are as follows :—

(i) Pepsi Co. World Trade has advanced \$13.6 million against export of goods to be made by Pepsi Foods Private Limited to Pepsi Co. World Trade.